

[Shri D. Ering]

sion'. [Placed in Library See. No. LT-211/69].

Reports under Companies Act, etc.

SHRI D. ERING : On behalf of Shri Annasaheb Shinde, I beg to lay on the Table—

(1) A copy each of the following reports under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Annual Report of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year 1968 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) Annual Report of the Madras Agro-Industries Corporation Limited, Madras, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-212/69].

(2) A copy of the Prevention of Cruelty to Draught and Pack Animals (Amendment) Rules, 1968, published in Notification No. S. O. 4486 in Gazette of India dated the 21st December, 1968, under sub-section (4) of section 38 of the Prevention of Cruelty to Animals Act, 1960. [Placed in Library. See No. LT-213/69].

(3) A copy of the U.P. Land Revenue Provisions (Extension to Rampur) Act, 1969 (Hindi and English versions) (President's Act No. 5 of 1969) published in Gazette of India dated the 4th February, 1969, under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1968. [Placed in Library. See No. LT-214/69]

Indian Telegraph (Second Amendment) Rules

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND

TRANSPORT (SHRI RAGHU RAMAIAH): On behalf of Shri Sher Singh, I beg to lay on the Table a copy of the Indian Telegraph (Second Amendment) Rules, 1969, published in Notification No. G.S.R. 247 (English version) and G.S.R. 248 (Hindi version) in Gazette of India dated the 8th February, 1969, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-215/69].

13. (0 hrs.)

*The Lok Sabha adjourned for Lunch till
Fourteen of the Clock.*

— — —

*The Lok Sabha re-assembled after Lunch
at three minutes past Fourteen of the
Clock*

[Mr. Deputy-Speaker in the Chair]

GENERAL BUDGET—GENERAL
DISCUSSION

MR. DEPUTY-SPEAKER : We shall now take up the General Discussion on the Budget (General) for 1969-70.

SHRI P. K. DEO (Kalahandi) : On a point of order, Sir.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, मैंने स्पीकर साहब को पहले से लिखकर दिया है और उन्होंने मुझे इजाजत दी है।... (बयबधान)... मैंने तो पहले से ही नोटिस दिया है। मैं तो सोच ही रहा था कि आप मुझे बुलाएंगे।

MR. DEPUTY-SPEAKER : So far as Mr. P. K. Deo is concerned, I have got some communication from him. Be very brief.

SHRI P. K. DEO : Mr. Deputy-Speaker, Sir, the whole discussion on the Budget proposals is *ultra vires* of the Constitution because it contravenes item No. 86 of List I of Seventh Schedule. The item No. 86 reads :

"Taxes on the capital value of the